



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.4111/IC(A)/2009

F. No.CIC/MA/A/2009/000362

Dated, the 30th June, 2009

Name of the Appellant: Shri. Bhanwar Dan Ratanu

Name of the Public Authority: B.P.C.L.

Facts: ⁱ

1. The case was scheduled for hearing on 30/6/2009. But, the appellant could not avail of this opportunity. The appeal is, therefore, examined on merit.
2. The appellant has asked for details of registered customers, distribution of LPG cylinders, stock of domestic and commercial LPG and rate list. The CPIO has replied and furnished partial information. The remaining information, mainly, the details of commercial LPG, has been refused to the appellant u/s 8(1)(d) of the Act.
3. The appellant has, therefore, alleged that complete information has not been furnished to him. He has also alleged that the RTI application dated 31st October 2008 was replied on December 22, 2008, i.e., after the expiry of mandatory period of 30 days. He has, therefore, pleaded for imposition of penalty u/s 20(1) of the Act. The appellant has, however, not produced evidence of dispatch of his RTI application, which was received by the CPIO on December 16, 2008 and replied on December 22, 2008.

Decision:

4. The appellant has asked for details of the registered customers, stock of supply of LPG and its distribution, including the rate list, etc. In a number of cases, this Commission has held that there is no justification for withholding such information as requested by the appellant. The CPIO is, therefore, directed to provide complete information, as maintained by the respondent and its business

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

partners, i.e. dealers. The appellant would also be free to inspect the records to satisfy himself with the availability of information.

5. Insofar as the delay in providing the information is concerned, the CPIO has stated that the RTI application dated 31st October 2008 was received in his office on 16th December 2008 and replied on December 22, 2008. Neither the RTI application nor the date of purchase or deposit of IPO indicates the date of filing the application. The appellant's plea for imposition of penalty u/s 20(1) of the Act is rejected, therefore.

6. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Assistant Registrar

Name & address of Parties:

1. Shri. Bhanwar Dan Ratanu, C/o Teja STD, Khinvsar, Nagaur, Rajasthan – 341 028.
2. Shri. Vinod Giri, GM & CPIO, B.P.C.L., 4 & 6 Currimbhoy Road, Ballard Estate, Mumbai – 400 001.
3. The Appellate Authority, B.P.C.L., 4 & 6 Currimbhoy Road, Ballard Estate, Mumbai – 400 001.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle